

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2554

ANSWERED ON:05.08.2015

Corruption Perception Index

Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari;Sigriwal Shri Janardan Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Transparency International's Corruption Perception Index in 2007 ranked India at 72 out of 180 countries in its cross national corruption survey;
- (b) if so, the details of the measures taken by the Government to address corruption in Indian bureaucracy;
- (c) the success achieved in this regard till date;
- (d) whether the Government has taken adequate safeguards to counter corrupt activities like bribery, exchanging favours by bureaucrats, etc.; and
- (e) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): Yes, Madam.

(b) to (e): The following measures have been taken by the Government to address corruption in Indian bureaucracy and to counter corrupt activities like bribery, exchanging favours by bureaucrats, etc. :

- (i) The Prevention of Corruption Act, 1988;
 - (ii) Enactment of Right to Information Act, 2005;
 - (iii) Enactment of Lokpal and Lokayuktas Act, 2013;
 - (iv) Enactment of Whistle-blowers Protection Act, 2011;
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- (v) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (vi) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters;
- (ix) Ratification of United Nations Convention against Corruption (UNCAC) in 2011;
- (x) Placing of details of immovable property returns of all Members of the All India Services and other Group "A" officers of the Central Government in the public domain;
- (xi) Vigilance Clearance has been denied to the officers, who did not file Immovable Property Return (IPR) within the stipulated time.
